

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-635(PB)/2019

IN THE MATTER OF:

M/s. Saket Moters Pvt. Ltd.

.... Applicant/petitioner

Vs.

M/s. ABW Infrastructure Ltd. & Ors.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 14.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. H.C SURI

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. A.K Babbar, Adv.

For the Respondent(s):-

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ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 02.04.2019.

Process through all modes as well as dasti.

List the matter on 02.04.2019.



(M. M. KUMAR)
PRESIDENT



(H.C SURI)
MEMBER (TECHNICAL)